

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 619
IB-658/ND/2021**

**IN THE MATTER OF:
Mr. Amit Mittal and Ors.**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

**Section
U/s 7 of IBC Code, 2016**

**Order delivered on 07.04.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**


For the Petitioner/Financial Creditor :Mr. Mareesh Pravir Sahay, Ms. Eccha Shukla, Ms. Awantika and Mr. Sachin Kharb, Advocates.


For the Respondent/Corporate Debtor :

For the Ex-management : Mr. Akhil Shankhwar, Advocate

ORDER

Heard the submissions made by the Ld. Counsel for the Financial Creditor. The Corporate Debtor is already subjected to CIRP vide order dated 25.03.2022 in the matter relating to IB-204/ND/2021 Union Bank of India Vs. Supertech Ltd. Therefore, Financial Creditor may take steps immediately to lodge their claim with the IRP appointed in the said matter. The present Section 7 application bearing No. IB-658/ND/2021 stands **disposed** of. The case folders and connected papers may be sent to the record room.


**(Rahul Bhatnagar)
Member (T)**


**(P.S.N Prasad)
Member (J)**

(Annu)